

THE MEANS OF DELIVERY OF NOTICE, ORDER OR DOCUMENT RULES, 2004¹

In exercise of the powers conferred by clause (y) of sub-section (2) of section 176 of the Electricity Act, 2003 (36 of 2003), the Central Government hereby makes the following rules regarding the manner of delivery of notice, order or document under the Act, namely:—

1. Short title and commencement.—(1) These rules may be called the Means of Delivery of Notice, Order or Document Rules, 2004.

(2) They shall come into force on the date² of their publication in the Official Gazette.

2. Definitions.—(1) In these rules, unless the context otherwise requires,—

(a) "Act" means the Electricity Act, 2003;

(b) "section" means a section of the Act.

(2) Words and expression used and not defined in these rules but defined in the Electricity Act, 2003 (36 of 2003), shall have the meanings respectively assigned to them in that Act.

3. Means of delivery of notice, order or document.—Every notice, order or document by or under this Act required, or authorised to be addressed to any person may in addition to the means provided in sub-section (1) of section 171 may also be delivered by any of the following means:—

- (a) through special messenger and obtaining signed acknowledgement; or
- (b) by telegraphic message; or
- (c) by fax; or
- (d) by e-mail.

1. *Vide* G.S.R. 371(E), dated 21st June, 2004, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 21st June, 2004.

2. Came into force on 21-6-2004.